

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 13th August, 2024.

No. LJ (A) 83/2021/237- In exercise of powers conferred under sub - section (3) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Smti Chingkame W. Momin, Advocate as Addl. Public Prosecutor/Addl. Govt. Pleader in District Court, Baghmara with immediate effect and until further orders.

Sd/-
Secretary to the Govt. of Meghalaya,
Law Department.

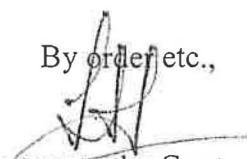
Memo No. LJ (A) 83/2021/237-A,

Dated Shillong, the 13th August, 2024.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong.
3. The Director General of Police, Meghalaya, Shillong
4. The District Magistrate, South Garo Hills District, Baghmara.
5. The District & Sessions Judge, South Garo Hills District, Baghmara .
6. The Superintendent of Police, South Garo Hills District, Baghmara.
7. The Accountant General (A &E), Meghalaya, Shillong- 793001. The above Addl. Public Prosecutor /Addl. Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013 (as amended).
8. Smti Chingkame W. Momin, Advocate, Charge report of assuming charge as Addl. Public Prosecutor/Addl. Govt. Pleader along with contact No. should also be furnished to this Department
9. The Treasury Officer, Baghmara Treasury, Baghmara.
10. Law (B) Department.
11. DEO, Law Department.
12. Guard file.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.